

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
IB-150/ND/2022
IA/5657/2023

IN THE MATTER OF:
Union Bank of India

...PETITIONER

Vs.

M/s. Orbitol Intelligence Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 29.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :
For the RP :Mr. Vishal Hirawat, Adv.
For the Respondent/Corporate Debtor :

ORDER

Due to paucity of time, the matter is adjourned to **10.06.2024**.

Sd/-
(Court Officer)